

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 36/MP/2015

Coram:

Shri Gireesh B. Pradhan, Chairperson

Shri A.K. Singhal, Member

Shri A.S. Bakshi, Member

Date of Order : 8.6.2015

In the matter of

Approval under Central Electricity Regulatory Commission (Grant of Connectivity, Long term and Medium term Open Access to the inter-State transmission and related matters) Regulations, 2009, to determine the Transmission Reliability Margin between the NEW Grid and SR Grid post commissioning of 765kV S/C Raichur-Solarpur transmission line.

And

In the matter of

Power Grid Corporation of India Limited
Saudamini, Plot No. 2
Sector-29, Gurgaon-122 001, Haryana

...Petitioner

Vs

Power System Operation Corporation Ltd.
B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi-110 016 and others

Respondents

Following were present:

Shri I.S.Jha, PGCIL
Ms. Seema Gupta, PGCIL
Shri Dilip Rozekar, PGCIL
Shri Y.K. Sehgal, PGCIL
Ms. Jyoti Prasad, PGCIL
Shri KVMM. Rao, PGCIL
Shri S.K. Soonee, POSOCO
Shri V.K. Agrawal, POSOCO
Shri S.R. Narasimhan, POSOCO



Ms. Abilia Zaidi, POSOCO
Shri Pankaj Batra, CEA
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri S. Thiruivavukkarasu, TNEB
Shri S. Ravichadran, TNEB
Shri P. Murugavelan, TNEB
Shri K. Seshadri, TNEB
Shri M. Venkata Reddy, APTRANSCO
Shri B. Bhanu Prasad, APTRANSCO
Shri Anand K. Ganesan, Advocate, KSK Mahanadi
Shri Vikas Saksena, JPL
Shri G. Sreenivas, KSEB

ORDER

This petition has been filed by the petitioner, Power Grid Corporation of India Limited for determination of the Transmission Reliability Margin between the NEW Grid and SR Grid post commissioning of 765 kV S/C Raichur-Solapur Transmission line. The petitioner has made the following prayers:

“In view of the above, it is respectfully prayed that the Hon`ble commission would be pleased approve that

(a) Based on the studies carried out for determining TRM, the TRM between NEW Grid and SR Grid with a TTC of 1100MW may be taken as 500MW;

(b) The TRM which accounts for unscheduled power flows on the interconnections as result of uncertain contingencies may be worked on case to case basis.

And to pass such other relief as Hon`ble Commission deems fit and appropriate under the circumstances of the case and in the interest of justice.”

2. The matter was heard on 26.2.2015. During the course of hearing, the representative of the petitioner requested for time to amend the prayers in the petition.



The petitioner was granted a time of 15 days to file the amended petition with revised prayers. However, no amended petition has been filed by the petitioner till date. In our view, no purpose will be served to keep the petition pending. Accordingly, the petition is disposed of with liberty to the petitioner to approach the Commission at a later date for appropriate relief in accordance with law.

Sd/-
(A.S. Bakshi)
Member

sd/-
(A. K. Singhal)
Member

sd/-
(Gireesh B. Pradhan)
Chairperson

